

Dt.04.06.2003.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

None for the applicant. Sri R.K. Tewari for the respondents.

This O.A has been filed for direction to the respondents to regularise the applicant as he has completed 12 years continuous service as daily wage^{er} employee. This relief has been sought by the applicant against the authorities of B.S.N.L, which is a corporation and this Tribunal has no jurisdiction to hear the disputes against it, as notification under section 14 (2) of Administrative Tribunals Act, 1985 has not been issued by the Central Government. The legal position in this regard has been well settled by the Division Bench of Hon'ble Delhi High Court reported in 2002 (1) SLJ 352, Ram Gopal Verma and Anr. vs. U.O.I and others and D.B of Hon'ble Bombay High Court in case of B.S.N.L Vs. A.R. Patil and others 2002 (3) ATJ 1.

The O.A is accordingly dismissed as not maintainable. The applicant may raise his grievance before the appropriate forum.

No costs.


Vice-Chairman.

/Anand/